

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 29th April, 2024, 10:30 A.M.

CP (IB) No. 19/CB/2023, IA (IB) No. 16/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	FLYNT Mining LLP -Vs- Balasore Alloys Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Bibhu Prasad Das, Adv.
Mr. P. Anup Dash, Adv.

For Respondent (s) Mr. Sandeep S. Ladda, Adv.
Mr. Adnan Ansari, Adv.

ORDER


IA (IB) No. 16/CB/2024:

This application has been filed under Rule 55 of NCLT Rules, 2016 to receive the Additional Affidavit-in-Reply & other documents by the respondent. Ld. counsel Mr. Sandeep S. Ladda appears for the applicant, who is the respondent in the main CP. Heard both sides, Petitioner side rejoinder has not yet been filed. Application allowed. Affidavit-in-reply & other documents taken on record.

CP (IB) No. 19/CB/2023:

Both sides counsel present. Today IA(IB) 16/CB/2024 is allowed. Additional reply and other documents taken on record. Petitioner counsel permitted to file rejoinder within three weeks' time. List the matter on 25.06.2024.


Kaushalendra Kumar Singh
Member (Technical)


P. Mohan Raj
Member (Judicial)